

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 205  
**CP(IB)/92(AHM)2021**

**Order under Section 95 IBC**

**IN THE MATTER OF:**

State Bank Of India

.....Applicant

V/s

Naresh Babulal Sanghvi  
(Personal Guarantor)

.....Respondent

**Order delivered on ..15/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Adv.

For the Respondent :

**ORDER**

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned.

Matter stands adjourned to 05.06.2023.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**